



A
FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 1116 of 2004

Applicant(s) Smt. Dolkarai Tegamma Respondent(s) U.C.I. and others

Advocate for Applicant(s) Mr. B.P. Yadav Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

T.P.C. for Rs 500/- filed.

on memo

for favour of
Regd. please.

DB
22/11/04

SO (J) H

on memo

DR

drunk

Regd. 23/11/04

23.11.04

DR
23/11/04

for Adm. on with
Interim order -
Copy served.

PS
23/11/04 Benefit

REGISTER

DR 20/11/04
Regd.

Order dated 24.11.04

Heard Mr. B.P. Yadav, Ld. Counsel for the applicant and Mr. R.C. Rath, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

Mr. Yadav has expressed his desire to withdraw this case to workout remedy for the applicant by filing appropriately constituted representation addressed to the Government of India/Ministry of Railways/Railway Board through the General Manager to get condonation of delay and to get compassionate employment for one of the sons of the applicant.

Notes of the Registry

Orders of the Tribunal

In the aforesaid premises, this O.A. is disposed of being withdrawn. Liberty is however granted to the applicant to workout her remedies in appropriate forum.

Send copies of this order along with copies of the O.A. to the Respondents and free copies of this order be also handed over to Id. Counsels appearing for both the parties.

Jee
24/11/2004
Member (J)

Copy of order dated 24/11/04
a/c/o OA copy issued
to all the parties
by Post. The same
copy of order
issued to the
Counsel for both
sides.

*Wing 11/11/04
S. Ch*

*M
24/11/04*